

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 71/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Smt. Pushpa Uttam Chandani ... Applicant

Versus

Shri Dhuru Bhai & Shri Narendra B. Jhadav & Ors. ... Respondents

Appearances : Shri Tek Chand Hingorani, Advocate for the Applicant.

None for the Respondents.

ORAL ORDER

9<sup>th</sup> August, 2010

None appears for the respondents. Reply to the M.A. has not been filed. The steps for service on respondent No. 1 shall be taken by the applicant within two weeks.

List the matter on 4<sup>th</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

I.A. No. 25/2008

UTPE 55/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the DG (I&R)] ... Complainant

Versus

Organic Pharmaceuticals ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the D.G. (I&R).

Shri G.V.R. Choudry, Advocate for the Respondent.

ORAL ORDER

9<sup>th</sup> August, 2010

Learned counsel for the D.G. (I&R) stated that further materials have to be brought on record for an effective adjudication of the issues involved. He prays for a month's time to do so. Prayer is granted.

List the matter on 21<sup>st</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 56/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the DG (I&R)] ... Complainant

Versus

Pramukh Swami Pharma Ltd. ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the D.G. (I&R).

None for the Respondent.

ORAL ORDER

9<sup>th</sup> August, 2010

Learned counsel for the D.G. (I&R) stated that further materials have to be brought on record for an effective adjudication of the issues involved. He prays for a month's time to do so. Prayer is granted.

List the matter on 21<sup>st</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 125/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Sandeep Sharma ... Applicant

Versus

Air Deccan ... Respondent

Appearances : None for the Applicant.

Shri Amit Verma, Advocate for the Respondent.

ORAL ORDER

9<sup>th</sup> August, 2010

None appears for the applicant. On perusal of the compensation application, it is clear that no violation of any provisions of the Monopolies and Restrictive Trade Practices Act, 1969 (in short 'the Act') is made out. Therefore, C.A. No. 125/2008 is dismissed.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

R.A. No. 22/2010

C.A. 465/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Harish Talwar ... Applicant

Versus

Airport Authority of India & Anr. ... Respondents

Appearances : Shri Bipin Kalappa, Advocate for the Applicant.

ORAL ORDER

9<sup>th</sup> August, 2010

Heard the learned counsel for the applicant. In view of the review application, the order dated 05.02.2010 is recalled and the C.A. No. 465/1999 is restored to its original position. R.A. No. 22/2010 stands disposed of accordingly.

List the matter on 4<sup>th</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

R.A. No. 24/2010

IN

C.A. 197/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Dr. Amrita Singh ... Applicant

Versus

Standard Chartered Bank & Ors. ... Respondents

Appearances : Shri S.R. Sharma with Shri T.N. Saxena, Advocates  
for the Applicant.

ORAL ORDER

9<sup>th</sup> August, 2010

Heard the learned counsel for the applicant. In view of the review application, the order dated 06.04.2010 is recalled and the C.A. No. 197/1999 is restored to its original position. R.A. No. 24/2010 stands disposed of accordingly.

List the matter on 4<sup>th</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

R.A. No. 25/2010

IN

C.A. No. 102/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Suresh Mandhwani ... Applicant

Versus

State of Haryana & Anr. ... Respondents

Appearances : Ms. Madhu Tewatia with Ms. Sidhi Arora, Advocates for  
the Applicant.

ORAL ORDER

9<sup>th</sup> August, 2010

Heard the learned counsel for the applicant. In view of the review application, the order dated 20.04.2010 is recalled and the C.A. No. 102/2008 is restored to its original position. R.A. No. 25/2010 stands disposed of accordingly.

List the matter on 4<sup>th</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

R.A. No. 05/2010

IN  
30(83) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Ravi Baid ... Complainant

Versus

Pal Infrastructure & Developers Pvt. Ltd. ... Respondent

Appearances : The Complainant in person.

ORAL ORDER  
9<sup>th</sup> August, 2010

Heard the applicant/complainant appearing in person. In view of the review application, the order dated 19.03.2010 is recalled and the complaint petition is restored to its original position. R.A. No. 05/2010 stands disposed of accordingly.

List the matter on 4<sup>th</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member



COMPETITION APPELLATE TRIBUNAL

NEW DELHI

Contempt No. 14/2006

IN

UTPE 350/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the D.G. (I&R)]

... Complainant

Shri Raj Kamal

... Informant/Applicant

- Versus -

M/s. DLF Universal Ltd.

... Respondent/Contemner

Appearances : Shri C. Shanmugam, ADG for the D.G. (I&R).

The Informant/Applicant in person.

Shri Ravinder Narain with Shri Subrat Deb and  
Ms. Rajeshwari Shukla, Advocates for the Respondent/  
Contemner.

ORAL ORDER

9<sup>th</sup> August, 2010

List this matter on 4<sup>th</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

R.A. No. 2/2010 IN

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Jet Airways (India) Ltd. ... Complainant

Versus

Cochin International Airport & Anr. ... Respondents

Appearances : Shri Ashok H. Desai, Senior Advocate with Shri U.A. Rana,  
Mrs. M. Majumdar and Shri Sakesh Kumar, Advocates as  
instructed by M/s. Gagrath & Co., Advocates for the Complainant.

Shri J.K. Sethi, Advocate for Respondent No. 2.

ORAL ORDER

9<sup>th</sup> August, 2010

Mr. Desai, learned senior counsel for the complainant referred to a Circular dated 28<sup>th</sup> September, 2007 which, according to him, shows that the ground-handling arrangement can be undertaken by the Airline Operators and essentially rules out a tie-up. He wants to bring this document on record by way of an affidavit. Let him do so within four weeks. Written submissions by the complainant shall be filed within the same time-frame.

List the matter on 21<sup>st</sup> October, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 172/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat

Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Anil Kumar ... Complainant

Versus

Jaipuria Infrastructure Developers Pvt. Ltd. ... Respondent

Appearances : Shri Manoj C. Mishra, Advocate for the Complainant.

Shri Anish Verma, Advocate for the Respondent.

ORAL ORDER  
9<sup>th</sup> August, 2010

It is stated that the parties have settled the matter out of court. In view of this, the petition is disposed of.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 08/2004

C.A. 62/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

R.K. Rastogi ... Complainant/Applicant

Versus

Polki Garments & Freelock and Anr. ... Respondents

Appearances : The Complainant/Applicant in person.

Shri Rahul Arora, Advocate for Shri Dinesh Agnani,  
Advocate for the Respondents.

ORAL ORDER

9<sup>th</sup> August, 2010

List this matter on 12<sup>th</sup> August, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RTPE 171/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

The Director General (Investigation  
and Registration) [the D.G. (I&R)] ... Complainant

Versus

Novartis India Ltd. ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the D.G. (I&R).

Shri N. Ganpathi, Advocate for the Respondent.

ORAL ORDER  
9<sup>th</sup> August, 2010

List this matter on 12<sup>th</sup> August, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

Contempt Application No. 02/2009

IN

RTPE 135/1996

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Neena Dixit Thomas ... Complainant/Applicant

Versus

Ravinder Sabharwal & Ors. ... Respondents/Contemners

Appearances : The Complainant/Applicant in person.

Ms. Nusrat Khan, Advocate for Shri Neel Kamal Dev Nath,  
Advocate for the Respondents/Contemners.

ORAL ORDER

9<sup>th</sup> August, 2010

This matter shall be listed on 7<sup>th</sup> September, 2010.

[Dr. Arijit Pasayat]  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

09.08.2010  
CA 47/2006

**IN THE MATTER OF:**

**AMAN KUMAR GUPTA**

**Vs.**

**M/S. YAMAHA MOTORS (I) PVT. LTD.**

**APPEARANCES: Shri S.K. Sareen, Advocate along with Shri Aman Kr. Gupta for the Applicant.  
None for the Respondent.**

The matter is fixed for admission/denial of the Respondent's documents.

The Applicant admitted the documents as serial number 5 and 7 of the list of documents dated 24.08.2009. Denied the documents are at serial numbered 1 to 4, 8 and 9.

The matter shall be placed before the Hon'ble Tribunal on 13.08.2010.

Later at 2.40 p.m., Shri Lallan Singh and Ms. Rishika Ahuja, advocates for the respondent appeared and noted the contents of the order.

(V. Sreenivas)  
Dy. Director (E)

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

09.08.2010  
CA 90/2007

**IN THE MATTER OF:**

**DIVYA ENTERPRISES**

**Vs.**

**M/S. YAMAHA MOTORS (I) PVT. LTD.**

**APPEARANCES: None for the Applicant.**

**Shri Lallan Singh & Mrs. Rishika Ahuja, Advocates for the  
Respondent.**

The matter is fixed for admission/denial of the Applicant's documents.

The Learned Counsel for the Respondent states that the applicant has not complied with the order of the MRTP Commission dated 03.09.2009 and has not filed the original documents. Admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on 17.08.2010.

(V. Sreenivas)  
Deputy Director (E)



**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

09.08.2010  
CA 31/2001

**IN THE MATTER OF:**

**AARTI BOARD & PAPER MILLS ( P ) LTD.**

**Vs.**

**M/S. U.P. FINANCIAL CORPORATION.**

**APPEARANCES: None for the Applicant.**

**Shri W.A. Nomani and Shri Shah Alam, Advocates for  
Respondent.**

The matter is fixed for admission/denial of the Applicant's documents.

The Learned Counsel for the respondent has denied all the documents filed along with affidavit of evidence dated 08.12.2006.

The matter shall be placed before the Hon'ble Tribunal on 18.08.2010.

(V. Sreenivas)  
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

09.08.2010  
CA 97/2007

**IN THE MATTER OF:**

**M/S. VARDHMAN POLYTEX LTD.**

**Vs.**

**M/S. PRIME ENERGY PVT. LTD. & ORS.**

**APPEARANCES: None for the applicant.**

**Shri Monark Gahlot, Advocate for R-2**

**Shri Deepak Sinhmar, Advocate for R-1 and 3**

The matter is fixed for admission/denial of the Applicant's documents.

The Learned Counsel for the R-2 admitted the exhibit AW 1/3 and 1/6 filed alongwith the documents dated 20.05.2010. Denied the exhibits AW 1/1, 1/2, 1/4, 1/5, 1/7 to 1/12 and 1/14. The receipt of the documents at serial number 1/11 and 1/13 is admitted but their contents are denied.

The Learned Counsel for the R-2 states that the exhibit AW 1/15 is not mentioned in the affidavit dated 24.06.2009 and hence it is neither admitted nor denied.

The Learned Counsel for the R-1 and 3 files Vakalatnama. Be kept record.

He has admitted the exhibits AW 1/3 and documents at page number 2 to 13. Denied the exhibits AW1/1, 1/2 to 1/14 and the documents at page number 14 and 15. Receipt alone of the documents of the serial number 13 is admitted but its contents are denied. The Learned Counsel for the R-2 states that the exhibits AW 1/15 is not mentioned in the affidavit dated 24.06.2009 and hence it is neither admitted nor denied.

The matter shall be placed before the Hon'ble Tribunal on 17.08.2010

(V. Sreenivas)  
Dy . Director (E)

# **COMPETITION APPELLATE TRIBUNAL**

## **NEW DELHI**

09.08.2010  
CA 247/2000

### **IN THE MATTER OF:**

**TANQUE ENGINEERING CO.**

**Vs.**

**M/S. KIRLOSKAR ELECTRIC CO. LTD.**

**APPEARANCES: Shri Atinder Sharma, Advocate along with Applicant.  
Dr. V.K. Aggarwal, Advocate for the Respondent.**

The matter is fixed for admission/denial of the Respondent's documents.

The Applicant has admitted the documents at page numbered 7, 14, 15, 16, 17, 18, 19 and 20 of the affidavit dated 16.4.10. All the other remaining documents are denied by the applicant.

The matter shall be placed before the Hon'ble Tribunal on 30.9.2010

(V. Sreenivas)  
Dy. Director (E)